

2. That at page 4, line 16, *for* the word "six", the word "ten" be *substituted*.
3. That at page 4, line 20, *for* the word "five", the word "nine" be *substituted*.

**CLAUSE 37**

4. That at page 18, line 24, *after* the words "qualification to be equivalent", the words "for the purposes of teaching also." be *inserted*."

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**STATUTORY RESOLUTIONS – Contd.****Cessation of all Clauses of Article 370 except Clause (1)****The Jammu and Kashmir Re-organisation Bill, 2019****AND****GOVERNMENT BILLS – Contd.****The Jammu and Kashmir Re-organization Bill, 2019****The Jammu and Kashmir Reservation (Second  
Amendment) Bill, 2019**

SHRI BINOY VISWAM (Kerala): Sir, in the name of my Party, the Communist Party of India, I oppose this Bill.

Sir, this Bill came to the House in a very conspiratorial manner. I wonder why the Government chose this path of conspiracy to make such a far-reaching change in our Constitution. Sir, we all say that Kashmir is an integral part of India. It was, it is and it will be an integral part of India. Saying that, the Government led by the BJP, today paved the way for making Kashmir 'not an integral part of India'. It is giving leverage to those people in Pakistan, the separatists, to say that Kashmir is no more a part of India. The people are really afraid there. For the last more than one week, the Government was building up a fear psychosis in the whole Valley saying that impending danger is there on Jammu and Kashmir. Battalions of Armies, companies of Army men, are sent to Jammu and Kashmir. Policemen are put in alert. A scene was developed there that something is going to happen in Jammu and Kashmir. After creating such a dramatic and fearful atmosphere, today morning at 11 O'clock, the Government came to the Parliament to turn this conspiracy into practice. Sir, one State is ceased to be a part of India. In that place, two UTs come to become part of India, the UT of Ladakh and

the UT of Jammu and Kashmir, and the State of Jammu and Kashmir disappears from the map of India. Sir, why is this dramatic and unimaginable way of doing things? No democratic Government can think of doing politics in such a very ugly manner. That is the simple word I can use for that. It was most ugly. It is a political approach of the BJP and not India's national approach. India always believed that it is a country where there is diversity. People have the right of upholding the diversity, but BJP has always been saying, one nation-one religion and now, sometimes they say 'one leader' as well. The BJP has got the right to preach and practice all the philosophy and politics that it wants, but they should not try to impose that politics as national politics. Political party and nation are different. The motive behind this Bill is imposing a particular Party's politics on the country. Hence, it cannot be appreciated. That is why, I repeat, the way in which this legislation has been brought in the House and the haste with which it was done prove that the BJP is not for the unity of this country. It is not for India's unity and not for keeping Kashmir as a part of India.

MR. DEPUTY CHAIRMAN: Please conclude. There are two more speakers to speak on this.

SHRI BINOY VISWAM: Sir, I believe that the people of Kashmir and the people of India would constantly and vehemently oppose this Bill. We are sure that a day would come when people would change this draconian law and bring India's real ethics and India's real essence back to the Indian Constitution.

SHRIMATI VANDANA CHAVAN (Maharashtra): Sir, for us Indians and for several foreigners who visit Kashmir, Kashmir has always been a land of 'heaven on earth' for its beauty. However, it is a matter of great pain and concern for all of us that it has been under constant turmoil for several years now. Governments of the day have tried their best to bring about peace. However, in the spurt of discontent and attacks by terrorists, we have lost thousands of innocent lives in the past years. In spite of this, however, we were able to establish a democratic process which we must compliment our earlier governments for. Stalwarts like Sheikh Abdullah, Farooq Abdullah—I wish to take names because we will not have a Chief Minister anymore for that State—Shri Ghulam Nabi Azad, Omar Abdullah, Mufti Mohammad Sayeed, have all given their best to the State to bring about development in spite of several challenges that they were facing.

[Shrimati Vandana Chavan]

Sir, there has always been a lot of discussion on whether Article 370 should be done away with. There has always been a genuine concern for the development of Kashmir and for establishing peace in this 'land of God'. Sir, we were shocked this morning when the Reorganization Bill was brought in this House for introduction and passing. It literally gave us goose-pimples.

Sir, it would have been so much better if this step was taken after discussion with the leaders of the State and by building a consensus. It would have been so much better if a decision had been taken when there was a State Government in existence. It would have been so much better if the will of the people of Kashmir was taken into consideration. And it would have been better if there was a democratic process followed in this decision. Now that it seems that the Bill would be passed, we only hope that the Government takes care that there is no backlash and there is no bloodshed. We hope that this step would ensure peace for the State of Jammu and Kashmir and its people.

Sir, once again, I wish to reiterate that while hoping and praying for the best for the people and citizens of Jammu and Kashmir, our brothers and sisters staying there, we still consider that the way that this Bill was brought in the House was absolutely condemnable and, therefore, NCP decides to abstain from voting. Thank you, Sir.

**श्री राकेश सिन्हा** (नाम निर्देशित): उपसभापति महोदय, भारत के इतिहास में आज का दिन स्वर्णिम अक्षरों से लिखा जाएगा। यह इसलिए नहीं है कि आर्टिकल-370 जा रहा है, इसलिए है कि संविधान निर्माताओं के एक बड़े वर्ग को जिनकी आत्मा जहां भी होगी, उनको पहली बार शांति मिल रही है। उपसभापति महोदय, मैं चार लोगों का नाम ले रहा हूँ। संविधान 20 जनवरी, 1950 को लागू हो गया था, लेकिन संविधान पूर्ण नहीं था। उस अपूर्णता को पूरा करने का काम भारत के यशस्वी प्रधान मंत्री, श्री नरेन्द्र मोदी जी और यशस्वी गृह मंत्री श्री अमित शाह जी ने किया है। इसके लिए पूरे सदन को इन्हें बधाई देनी चाहिए। यह एक नया इतिहास बन रहा है और यह इतिहास पुराने distortion को समाप्त कर रहा है। महोदय, बाबा साहेब अम्बेडकर को यदि सबसे अच्छी श्रद्धांजलि दी जा रही है, तो आज के दिन, 5 अगस्त को दी जा रही है।

उपसभापति महोदय, आर्टिकल 370 के beneficiaries कौन थे, मैं उसकी एक घटना का जिक्र करना चाहता हूँ। 1980 में एक होटल, जिसका मैं नाम नहीं लेना चाहता, उसका lease समाप्त हो गया। 1988 में उस lease को retrospective ला दिया गया और लीज की कीमत 52,000 रुपए साल की थी। जिन्होंने उसे lease पर लिया था, पूरे साल में उन्हें लाखों रुपए

मिलते थे। एक वेलकम ग्रुप का होटल था, जिसके lease को रिन्यू किया गया। उसमें सरकार को 95 साल में 80 लाख रुपए मिले और उस होटल को 19 करोड़ 20 लाख रुपए मिले। इस तरह की अनंत घटनाएं कश्मीर में घटती रही -- कश्मीरियत के नाम पर, कश्मीर की स्वायत्तता के नाम पर कुछ मुट्ठी भर लोग, कुछ मुट्ठी भर परिवार उसका लाभ लेते रहे - आज वह लाभ आम नागरिकों को जा रहा है, चाहे वे जैन समाज के हों, बौद्ध समाज के हों, इस्लाम को मानने वाले हों या हिन्दू हों, आज बिना किसी भेदभाव के कश्मीर का हर नागरिक लाभान्वित होगा। गुलाम नबी आज़ाद जी कह रहे थे कि आपने सदन में बहस नहीं की। मैं उन्हें जवाब देना चाहता हूँ कि यह भारतीय जनता पार्टी की आदत नहीं है, यह आदत कांग्रेस पार्टी की रही है। जब आप presidential order से 1954 में 35ए लाए थे, तो कौन से सदन से यह गुजरा था? जिस 35ए ने कश्मीर की पूरी फ़िज़ा को बदल दिया, नागरिकों के बीच दीवारें खड़ी कर दी, इतने महत्वपूर्ण पक्ष को लाने के लिए आपने सदन के महत्व को नहीं समझा! मैं एक दूसरी घटना का जिक्र करना चाहता हूँ, वह इतिहास की एक महत्वपूर्ण घटना है। हममें से कई लोगों ने संविधान सभा के उस प्रकरण को पढ़ा होगा। आर्टिकल 370 के पहले जब कश्मीर का मुद्दा युनाइटेड नेशन में माउंटबेटन की एडवाइज़ से गया था, वह माउंटबेटन कौन थे। जब माउंटबेटन को गवर्नर जनरल बनाने का प्रस्ताव संविधान सभा में लाया गया था, तो संविधान सभा ने सवाल किया कि माउंटबेटन को गवर्नर जनरल बनाने की बहस कब संविधान सभा में हुई थी। उपसभापति महोदय, संविधान सभा की बैठक एक नहीं, दो दिन तक इस बात को लेकर adjourn हुई कि बिना संविधान सभा के मत को जाने किसने माउंटबेटन को गवर्नर जनरल appoint कर दिया, किस आधार पर किया। अंत में सिर्फ़ नेहरू जी की प्रतिष्ठा को देखते हुए संविधान सभा ने माउंटबेटन को गवर्नर जनरल स्वीकार किया। उसी माउंटबेटन की एडवाइज़ से हम उसे संयुक्त राष्ट्र में ले गए। मैं कांग्रेस के मित्रों से कहना चाहता हूँ कि आप जो काम खुदरा में कर रहे थे, उसे हमने थोक भाव में कर दिया है। आपने कैसे खुदरा में किया, मैं उसका एक उदाहरण देता हूँ। 1964 में जब शेख अब्दुल्ला जेल से बाहर हुए, तो वे पाकिस्तान गए, वे पाकिस्तान में अयूब से बात कर रहे थे, उसी बीच पंडित नेहरू का देहावसान हुआ। शेख अब्दुल्ला ने लंदन से शास्त्री जी को एक पत्र लिखा। 17 मार्च, 1964 को शास्त्री जी को लिखे गए पत्र को ध्यान से पढ़ना चाहिए। पत्र में शेख अब्दुल्ला ने शास्त्री जी से कहा, "You are reversing the process which was initiated by Pandit Jawaharlal Nehru."

शास्त्री जी क्या reverse कर रहे थे? जिस सदर-ए-रियासत की बात चल रही थी, सदर-ए-रियासत और प्रधान मंत्री की बात चल रही थी, संविधान के छठे संशोधन के द्वारा शास्त्री जी की सरकार ने दोनों को हटा दिया था कि सदर-ए-रियासत की जगह गवर्नर होगा, प्रधान मंत्री जी की जगह चीफ़ मिनिस्टर होगा। उस पूरी प्रक्रिया को ठीक करने का काम आपने शुरू किया था, लेकिन आप डर-डरकर कर रहे थे, समझौता करके कर रहे थे, आज हम साहस के साथ कर रहे हैं, थोक भाव में कर रहे हैं, कश्मीर को पूरी तरह से भारत में एक साथ कर रहे हैं। गुलाम नबी आज़ाद जी कह रहे थे कि मस्तक को काटा जा रहा है। मस्तक को

[श्री राकेश सिन्हा]

काटा नहीं जा रहा है, मस्तक को तो सुशोभित किया जा रहा है। 370 मस्तक में एक अस्थाई माइग्रेन की तरह था, उस माइग्रेन को हम स्थाई रूप से समाप्त कर रहे हैं। उपसभापति महोदय, दो घटनाओं का जिक्र करना बहुत आवश्यक है। जब शास्त्री जी छठा संविधान संशोधन लाए, उस वक्त कश्मीर में क्या किया गया था? Majlis-e-Auqaf Islamia के अध्यक्ष को Jamaat-e-Islami के अध्यक्ष को, Plebiscite Committee के अध्यक्ष को गिरफ्तार कर लिया गया और 1965 में फिर से शेख अबदुल्ला को गिरफ्तार कर लिया गया, शास्त्री जी ने एक महत्वपूर्ण कदम उठाया था, उसी 1964 में प्रकाश वीर शाम्री प्राइवेट मेम्बर बिल लाए जिसमें कांग्रेस के भागवत झा आजाद, स्वतंत्र पार्टी के पीलू मोदी, कम्युनिस्ट लेफ्ट के सरोज पांडे सभी आर्टिकल 370 हटाने के पक्ष में थे। आज इतिहास दोहराया जा रहा है। शायद मीडिया को, शायद भारत के लोगों को इस बात का कहीं भी अंदेशा नहीं रहा होगा, इस बात की कल्पना नहीं रही होगी कि बिल का समर्थन बहुजन समाज पार्टी कर रही है, आम आदमी पार्टी कर रही है, यह भारत के यशस्वी प्रधान मंत्री के द्वारा उठाया गया एक यशस्वी कदम है, जिसको चतुर्थ दिशाओं से समर्थन मिल रहा है। उपसभापति महोदय, राष्ट्र का निर्माण नहीं होता है। राष्ट्र का निर्माण करने के लिए कदम-कदम पर संघर्ष करना पड़ता है। जो लोग कहते हैं कि कश्मीरी अफगानिस्तान की तरह हो जाएंगे, कश्मीरी फिलिस्तीन की तरह हो जाएंगे, मैं बता देना चाहता हूँ कि हर मुकाम पर कश्मीरी भारतीय बन कर रहेंगे। हर मुकाम पर भारत के साथ रहेंगे, इस अंदेशा के साथ आप इस सदन से मत जाइए। उपसभापति महोदय, आर्टिकल 370 himalayan blunder था। उस himalayan blunder को, उस historic distortion को, आज करेक्ट किया गया है। भारत के गृह मंत्री जी से और भारत के प्रधान मंत्री जी से मैं यह कहना चाहता हूँ और निराला की इस पंक्ति को उद्धृत करना चाहता हूँ, 'होगी जय, होगी जय हैं पुरुषोत्तम नवीन'। विजय तो मिलनी ही है, जिस भारत की एकता और अखंडता पर आर्टिकल 370 एक काले धब्बे की तरह था, एक स्पीड ब्रेकर की तरह था, उस स्पीड ब्रेकर को समाप्त कर दिया गया है। भारत एक है, एक रहेगा। कश्मीर भारत का मुकुट है, मुकुट बना रहेगा। सिर्फ हम जनता तक पहुंच रहे हैं, हम जनता का अभिवादन कर रहे हैं। मैं उम्मीद करता हूँ कि कांग्रेस पार्टी शास्त्री जी से उस शासन काल को याद करेगी। बस मैं अंतिम बात कह कर समाप्त करना चाहता हूँ कि आप एक स्टेप आगे जाते थे, दो स्टेप पीछे हो जाते थे, one step forward, two step backward यही आपने Indira Gandhi - Sheikh Abdullah Accord में किया था। हम समझौता नहीं करके, सरोकारों के साथ कश्मीर पहुंच रहे हैं। हिंदुस्तान की जनता एक साथ बाबा साहब अंबेडकर को, डॉ. श्यामा प्रसाद मुखर्जी को, सरदार पटेल को और आयोग के उन शब्दों को सार्थक कर रही है कि जब गोपाल स्वामी आयोग ने कहा था, It would be a thing of past. यह उन्होंने 17 नवम्बर, 1949 में कहा था और आज 5 अगस्त, 2019 को हमने thing of past बनाकर, सदन से बाहर जाएंगे, धन्यवाद।

SHRI P. CHIDAMBARAM (Maharashtra): Sir, as many of my colleagues have said, this is a very sad thing. It is more than sad. In the Constitutional history of India,

this will be a black day. I have no illusions that I can persuade anyone from the Treasury Benches to listen to us or to appreciate our argument or to change their mind or to defer this Bill. It will be an exercise in futility. If I stand up to speak and perform this exercise in futility, it is because I speak through you in this House to future generations of India. Momentarily, you think you have scored a victory. The drum beats that you will hear on the streets will certainly encourage you to believe that you have scored a signal victory, or, as one of the hon. Members said, you have corrected, "a so-called injustice of history". You are wrong, and history will prove you to be wrong and future generations will realize what a grave mistake this House is making today.

Sir, let me deal with a few things and close my speech. I certainly don't have the heart to speak today. A few days ago, I wrote that the Lok Sabha is the House of the People; the Rajya Sabha is the Council of States. Our foremost duty is to protect the rights of the States, and by protecting the rights of the States, protect the rights of the people of those States. Day after day, we fail to protect the rights of States. We have passed numerous Bills which are on the Concurrent List. There has been no consultation with any State, yet we pass those Bills completely oblivious of the rights of the States. I wrote that we are reducing States to municipal administrations. Today, we have gone a further step. You are not even reducing States to municipal administrations; you are making States and you will make States your vassal. You will reduce States to colonies, and you think you are doing something which is constitutional. Sir, be that as it may, what have you done today? You are passing an Order under Article 370, by which you are repealing the earlier Application Order and making a new Application Order. Ostensibly, the purpose is to amend Article 370, sub-Article (d), and substitute the words, "Legislative Assembly" for the words "Constituent Assembly". Well, I am sure some wise men in the Law Ministry may have told you that it is possible. I have no quarrel with anyone's wisdom. I could be wrong and they could be right, but I think you have forgotten that you cannot modify Article 370 by an order under Article 370. Article 370 enables you to modify such other provisions in the Constitution. It is beyond my comprehension how Article 370 order can be used to modify Article 370. I leave it there. I am certainly not competent to hold a class in law. I may be wrong, but it is beyond my comprehension how Article 370 can be used to modify Article 370 when the language of the Article is that you can modify other provisions in the Constitution. You are doing another thing. You are passing two

[Shri P. Chidambaram]

Resolutions today, hoping that you will pass. I am sure you will pass them. Under the first Resolution, Article 370 itself will cease to exist. I know this is your manifesto promise. You had said that you would repeal Article 370. By this Resolution, you think that you are repealing Article 370, but in repealing Article 370, you are unleashing the forces which you cannot control. I have dealt with the State of Jammu and Kashmir. Today, the hon. Home Minister deals with that State and more than anyone else, he will appreciate what I am saying. Yes, there are a number of young men in the State of Jammu and Kashmir, who have taken to violence, who preach secession and who want to split Jammu and Kashmir from the Union of India. No one condones their action, no one supports their action. The Congress party and every other party is impeccably opposed to those young men. While, there are thousands of other young men, for reasons which they think are good, pelted stones, thousands of other young men for reasons which they think are good, called *hartals*. I have interacted with them. I led a delegation of Parliament along with Shri Arun Jaitley. When we first visited the State of Jammu and Kashmir, as Home Minister, they called a *hartal*. The whole State was shut down. But, when I led a Parliamentary delegation, along with Shri Arun Jaitley and many other distinguished Members of Parliament, the whole State turned out to receive us. Thousands and thousands of people came to see us. Thousands and thousands of people came and represented to us and I have stated what I had gathered from that experience. It was an eye-opener for all of us. Not all citizens in Jammu and Kashmir want; in fact, an overwhelming majority in Jammu and Kashmir, do not want secession; do not want to leave the Union of India. You may disagree with me, but, I believe that they want more autonomy. Now, whether you want to give them autonomy or not, it is the prerogative of Government. But, I believe that they want autonomy. Now, what are you doing by repealing Article 370? I fear, I genuinely fear hon. Home Minister, that you are pushing thousands and thousands of young men from this column to join the other column of a few hundreds. I sincerely hope that it will not happen. But, if it happens, you will rue this day when you repeal Article 370.

The second thing that you are doing is you are dismembering a State. You think that you are doing it to the State of Jammu and Kashmir. But, what you are doing to the State of Jammu and Kashmir, using these provisions, misinterpreting these provisions, in fact, I could go on to say, by mischievously interpreting these provisions, what you are doing to Jammu and Kashmir, can be done to any other State. Please tell me, why

**4.00 P.M.**

the mechanism that you have devised to dismember the State of Jammu and Kashmir will not apply to any other State? Please convince us that Derek O'Brien and I are wrong. All you have to do is to dismiss an elected Government, dissolve the State Legislature, promulgate President's Rule, declare Parliament to be the State Legislature for the time being and divide the State. I told my friend from Odisha, what stops our future Government from carving out a Union Territory for the KBK Districts? What stops our future Government from creating a Union Territory or a new State for North Bengal? What stops our future Government from dividing Tamil Nadu? My friends from AIADMK are here. They do not realise what they are doing. The same provisions, the same method, the same Resolutions can be applied to any State. But, I think, in doing it for Jammu and Kashmir, you have made a fatal legal error. I won't tell what the legal error is now. You will discover it in due course but my greater concern is, what you are doing today sends a very, very wrong signal to all the States of this country.

Sir, all I can do is appeal, appeal to the hon. Home Minister, even at this late stage, stop, pause, reflect on what you are doing. If you are determined to repeal Article 370, I can do nothing about it. It is between you and those who want Article 370 and the Supreme Court of India but the other thing that you are doing, dismembering Jammu and Kashmir, dismembering Jammu and Kashmir, for heaven's sake, in the name of the people of India, I appeal to you, don't do that. Don't dismember that State. It is one State. It came to us as one State. I do not want to recall history or those tall personalities who brought Jammu and Kashmir to accede to India. Some names continue to reverberate, Sardar Vallabhbhai Patel, V.P. Menon, N. Gopalaswami Ayyangar, they brought Jammu and Kashmir under the Instrument of Accession. That is history. That is the historical document. It is as important as the Constitution of India but if you wish to ignore history, if you wish to ignore the pact made with Maharaja Hari Singh, if you wish to ignore what Sardar Vallabhbhai Patel was able to achieve in those difficult days, it is your privilege; do what you like but what you are doing is wrong. Repealing Article 35A is wrong. Amending the Constitution invoking Article 370 is wrong. Doing away with Article 370 is wrong. Do all these wrongs; do all these wrongs; I am willing to, oh my, I am willing to tolerate all those wrongs but for heaven's sake, don't dismember Jammu and Kashmir, don't do that cardinal sin, don't do that monumental blunder.

[Shri P. Chidambaram]

Sir, shortly after I was born, this country became free. This country is free, democratic, republican, liberal and secular. All of us who are below the age of seventy, all of you who are below the age of seventy, were born in such a country. Today, I despair, how long will this country remain the country envisaged by the founding fathers of our Constitution; how long will it remain truly free, truly democratic, truly republican, truly liberal, truly secular and truly a Union of States? India, that is, Bharat, is a Union of States. What you are doing is destroying that Union of States and what you do today will have catastrophic consequences in the future. If you know what you are doing, do it. If you know what you are doing, do it but please remember, you will bear responsibility for the catastrophic consequences of this action. I stoutly oppose what the Government is doing, and, we will sit here, listen to you and vote against what you are doing.

SHRI PRASHANTA NANDA (Odisha): Sir, this is a memorable day. And this memorable day waited for 19 years. When hon. Atal Bihari Vajpayee became Prime Minister, journalists asked him that since abrogation of Article 370 was in his manifesto, when he is going to do it. He said, "I have a fractured mandate. I will wait when people of India will give us the proper mandate to abrogate Article 370." I must say it a memorable day, because the people of India endorsed it with a thumping majority by voting for Shri Narendra Modi ji to be the Prime Minister. Indirectly, they have voted in favour of abrogation of Article 370. 70 सालों में हमने क्या नहीं किया! Out of 29 States, 28 States के लोग पूछते गये कि हम लोग उनके साथ इतना कुछ करते हैं, परन्तु हमारी आर्मी के लोग क्यों मरते हैं? जब उधर बाढ़ आती है, तो हमारी आर्मी ने क्या नहीं किया, लेकिन बदले में उनको क्या मिला- पथराव, गोलियाँ और हमारे जो लोग मारे गये, हम अपने स्टेट में एयरपोर्ट पर उनकी डेड बॉडी लेते गये, यही हुआ। क्यों? कश्मीर हमारा सर है। अगर कश्मीर हमारा सर है, तो abrogation of Article 370 में सर कटता नहीं है, सर उठता है। आज सर उठने का दिन है, इसीलिए यह एक memorable day है। 70 सालों में क्या हुआ? ...*(समय की घंटी)*... हम आज भी मानते हैं कि कश्मीरी लोग, जो उधर रहने वाले लोग हैं, they love India. They want to be. ...*(Interruptions)*...

श्री उपसभापति: प्रशांत जी, कन्क्लूड कीजिए।

श्री प्रशांत नन्दा: हाँ, मैं कन्क्लूड करता हूँ।

लेकिन, इन आतंकवादियों ने, अलगाववादियों ने ऐसा माहौल बनाया है, उनको डराकर रखा है। हम लोग सोचते हैं कि जो आतंकवादी करते हैं, शायद वही कश्मीरी हैं, लेकिन वे कश्मीरी

नहीं हैं। इसलिए आज यह जो abrogation Bill लाया गया है, इसमें से एक संदेश जाता है।  
...(समय की घंटी)... वह संदेश यही है कि:-

"ऐ कश्मीर में रहने वाले आतंकियो,  
4 तुम पर लगेंगे, 4 हम पर लगेंगे।  
दो आंसू तुम पर बहेंगे, दो आंसू हम पर बहेंगे?  
लेकिन फर्क सिर्फ इतना ही होगा कि  
डोली जय हिंद की उठेगी और जनाजा तुम्हारा उठेगा?"

Thank you very much.

**श्री उपसभापति:** श्री के.के. रागेश। आपकी पार्टी का समय खत्म हो चुका है। आप सिर्फ दो मिनट में अपनी बात बोलिए।

SHRI K. K. RAGESH (Kerala): Sir, I stand to vehemently oppose this Bill that has been brought here through unconstitutional means. We are witnessing assassination of the Constitution and the democratic ethos and secular fabric of our country is being questioned. Sir, with a nearly 32-line Resolution, the Government has killed the State of Jammu and Kashmir. An extraordinary situation is prevailing in the State of Jammu and Kashmir, which is no more now. Political leaders are being house-arrested. The Government is saying that this particular Bill is being accepted by the people of Jammu and Kashmir. If that is the case, why did you deploy 35,000 Army personnel in the State of Jammu and Kashmir? Why did you house-arrest all the leaders of different political parties including CPM leader, Mr. Mohammed Yousuf Tarigami, who is also house-arrested? Some regional parties are supporting this Bill. This may happen to all the States including Tamil Nadu, Odisha, Andhra Pradesh and any other State. This is a pathetic situation that exists now. I would like to read out a few lines of Pastor Niemoller. He said, "First they came for socialists, and I did not speak out because I was not a socialist. Then they came for the trade unionists, and I did not speak out because I was not a trade unionist. Then they came for the Jews, and I did not speak out because I was not a Jew. Then they came for me, and there was no one left to speak for me." Sir, things are developing in such a way. Our Constitution is under threat. What more to expect from a party which has adhered to the principle of fascistic *Hindu Rashtra* ideology. They have adhered to the fascistic, narcissist and Hitler ideology. They must understand the history. They should go through history and find out what happened to Hitler and Mussolini. They have to understand that. They are ruling our country in an undemocratic manner. Our Constitution is under threat. I request all the

[Shri K. K. Ragesh]

people of our country to stand united and fight against them. They are going to kill our democracy. They are going to kill the Constitution. They are going to destroy the secular fabric of our country. I request all the people. If the people want this, why are Army personnel deployed there? They are killing the democracy. They are destroying it. There is a kind of alienation that is taking place in Jammu and Kashmir. It is their responsibility to reduce alienation. There was a promise. The then Home Minister had promised for a dialogue and a political process. But why is the Government not doing that? The Government is not ready to do certain political process. They are not going for dialogue with stakeholders. Unfortunately, through this 32-line Resolution, they are killing the State of Jammu and Kashmir. Hence, it would amount to further alienation of the people of Kashmir. I request the Government not to do it because we do not want a Palestine State of India. We want the people. Kashmir, of course, is an integral part of India. It is an integral part of India, but the people of Kashmir should feel that. There should not be any alienation. So, they have to address the question of alienation. This is not the way that they have to do it. They are killing democracy. They are killing our Constitution. I request the Government to be very careful while taking this kind of a drastic step which will further increase alienation of the people of Kashmir. With these words, I once again thank you for giving me this opportunity. Thank you very much.

SHRI ABDUL WAHAB (Kerala): Thank you, Sir, for giving me the opportunity.

"Ice, snow, the glacier,

All the three are water.

Two children from the same parents

- The Muslims and the Hindus.

Why this gulf of hatred between the two?

Be pleased with the servants, of my Lord"

Prayed Sheikh Noor ud Din, a Kashmiri mystic regarded as the patron saint of Kashmiris, who is commonly known as Sheikh ul Alam, Alamdar-e-Kashmir and Tajul Auliya among the Muslims and whom Kashmiri Pandits reverently call Nund Rishi and Shahzanand. The question and prayer posed by Sheikh Noor ud-Din has much relevance in today's turbulent Kashmir.

Uncertainty and panic has gripped Jammu and Kashmir amid rumours of imminent abrogation of Article 35A of the Constitution and with the deployment of thousands of extra troops to the valley. The speculation is rife. Yesterday, when I prepared this there was a speculation but now this is a reality. The reality comes, about the suspension or the cancellation of Article 370. Why is the Government in a hurry for these sorts of actions, like the triple *talaq* Bill and this Resolution relating to Article 370? I agree that it was in the manifesto of BJP. They have all the rights to adhere to their promises given to the public. They have got the mandate. But, why can't they come with this procedure in a legal way? Why have they not brought it in a proper manner? Why are they not giving us some time to read these sorts of Bills and all? Suddenly, the Bills are coming and are being passed like this one. How many Bills were passed in the last few days? I request Shri Amit Shah to consider sending it to a Select Committee, and to give us some time; time to the citizens of India and Kashmiris also to discuss this one and pass the Bill. Thank you, Sir.

SHRI C. M. RAMESH (Andhra Pradesh): Sir, today is a historic day. It will remain in the history. In this House, I have seen two State Re-organization Bills, that is, one; the Andhra Pradesh Re-organization Act and, now, the Jammu and Kashmir Reorganization Bill. In the beginning of bifurcation, it will give pain to the stakeholders. Now, after bifurcation, it will be a gain; like they did here in the case of Andhra Pradesh and Telangana. It is an example. Now, both States are progressing. There in Andhra Pradesh, at the time of bifurcation, it was a progressive State and it was a development State. There was no terrorism there; there was no violence but because people there wanted it, the bifurcation happened. At the time of bifurcation, I also stood in protest for so many days. In the beginning, it will give pain but not after that. At that time of bifurcation, how did it happen? In Lok Sabha, they closed the doors; they suspended the Treasury Benches' MPs; they removed the Chief Minister and the President's rule had come.

They threw all Andhra Pradesh MPs out and television coverage was also closed. There was no live telecast. Today is the day of Jammu and Kashmir bifurcation. I am happy that all the parties and all the leaders have spoken. It is good for the country. It is good for the nation. At the time of bifurcation, on that day, the same thing we had said what Shri Chidambaram, Sir, has said today. On that day also, we also told the same thing. It will happen, but, after the bifurcation, everybody will be happy. Both the States are progressing. This is an example. Thank you very much, Sir.

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI RAM DAS ATHAWALE): Sir, I strongly support this Bill,

अब जाग जाएगी जम्मू-कश्मीर की हिल,  
अब आतंकवाद हो जाएगा निल,  
इसलिए मुझे अच्छा हो रहा है आज फील।  
आज का दिन नहीं है काला,  
इसलिए मैं पहनाता हूँ नरेन्द्र मोदी और अमित शाह को फूलों की माला।  
"अब अलगाववादियों के मुंह को लग जाएगा ताला,  
और आतंकवाद का साफ हो जाएगा नाला,  
खत्म हो रही है 370 धारा,  
अब आतंकवाद पर हो जाएगा जबर्दस्त मारा,  
भारत जिंदाबाद का अब वहाँ गूँज जाएगा नारा,  
और जाग जाएगा जम्मू-कश्मीर सारा"।

सर, यह जो आज का बिल है, इसे बहुत दिन पहले लाने की आवश्यकता थी। जब भारत को सन् 1947 में आज़ादी मिली, सब लोग इतिहास जानते हैं कि यह इलाका राजा हरि सिंह के कब्जे में था। पाकिस्तान ने अचानक कश्मीर पर हमला कर दिया और कश्मीर का 1/3 इलाका अपने कब्जे में ले लिया। उस समय राजा हरि सिंह और पंडित जवाहरलाल नेहरू जी के बीच जो बातचीत हुई, एग्रीमेंट हुआ, उसके मुताबिक जम्मू-कश्मीर को भारत से जोड़ने का निर्णय हुआ। आप लोग जानते हैं कि तब एन. गोपाल स्वामी आयंगर जी ने संघीय संविधान सभा में धारा 306(ए), जो बाद में धारा 370 बनी, इसका प्रारूप दिया था, इसीलिए जम्मू-कश्मीर को भारत के अन्य राज्यों से अलग अधिकार मिला था। मुझे लगता है कि यह कैसा अधिकार है कि भारत के अन्य राज्यों के लोग जम्मू-कश्मीर में जमीन नहीं खरीद सकते हैं, वित्तीय आपातकाल लगाने वाली धारा-360 भी जम्मू-कश्मीर पर लागू नहीं होती, जम्मू-कश्मीर का अलग झंडा है, भारत की संसद रक्षा, विदेश मामले और संचार के अलावा जम्मू-कश्मीर में कोई अन्य कानून नहीं बना सकती है, वहाँ धारा-356 लागू नहीं होती है, राष्ट्रपति के पास संविधान को बर्खास्त का अधिकार नहीं है और यदि कश्मीर की कोई लड़की किसी बाहरी से शादी करती है, तो उसकी कश्मीर की नागरिकता छीन ली जाती है। वहाँ इस तरह के बंधन हैं। धारा-370 को खत्म करने का मतलब जम्मू-कश्मीर, लद्दाख को भारत से जोड़ना है। यह भारत से तोड़ने का काम नहीं है। मैं काँग्रेस पार्टी से अपेक्षा करता था कि काँग्रेस पार्टी इसका सपोर्ट करेगी, लेकिन अभी इसका विरोध करने से आपको उधर वोट मिलने वाला नहीं है। देश एकता के लिए धारा-370 हटाकर या Union Territory बनाने का निर्णय लेने के बाद नरेन्द्र मोदी जी और अमित शाह जी की उसे भारत से अलग करने की कोई मंशा नहीं है।

## (श्री सभापति पीठासीन हुए)

इनका उद्देश्य है कि वहाँ का आतंकवाद खत्म होना चाहिए, वहाँ के लोगों की रक्षा होनी चाहिए, वहाँ इकोनॉमी डेवलप होनी चाहिए, वहाँ बेरोजगारों को रोजगार मिलना चाहिए और जम्मू-कश्मीर भारत के साथ हमेशा के लिए रहना चाहिए। इसी तरह से मुझे लगता है कि जम्मू-कश्मीर और लद्दाख जो है -- लद्दाख में बुद्धिस्ट ज्यादा हैं, जम्मू में हिन्दू ज्यादा हैं, कश्मीर में मुस्लिम ज्यादा हैं और हमारी सरकार मुस्लिमों का विरोध नहीं करती है। मैं कहना चाहता हूँ कि कश्मीर हमारा सिर है। हमारा एक सिर तोड़ने का काम पाकिस्तान ने किया है। उन्होंने हमारा 1/3 सिर तोड़ा है। अभी यह निर्णय तो हो चुका है कि धारा 370 को हटाकर जम्मू-कश्मीर, लद्दाख को भारत से जोड़ने की प्रक्रिया एनडीए सरकार ने, मोदी सरकार ने पूरी की है। यह उनके लिए अन्याय बिल्कुल नहीं है और वहाँ के लोगों पर बिल्कुल अन्याय नहीं होगा। वहाँ हम टाटा, बिड़ला, मफतलाल, बजाज ऐसे लोग से कहेंगे कि आप वहाँ जाइए और कारखाने शुरू करिए और वहाँ के बेरोजगार लोगों को रोजगार दीजिए। हम इसी तरह का काम चाहते थे। प्रो. राम गोपाल यादव जी आपसे भी अपेक्षा थी कि आप इधर सपोर्ट करेंगे। बहुजन समाज पार्टी ने सपोर्ट किया है, तो आप क्यों नहीं कर रहे हैं? हमारा और बीएसपी का थोड़ा याराना नहीं जमता है, आपसे थोड़ा जमता है, लेकिन आपने सपोर्ट नहीं किया। आपका कहना है कि यह बिल आप जल्दी में क्यों लाए? मैं कहना चाहता हूँ कि अगर जल्दी-जल्दी काम नहीं करेंगे, तो हम आगे कैसे बढ़ेंगे? हमें जल्दी-जल्दी काम करना है। अभी दो दिन बाकी हैं, इसलिए यह बिल लाए हैं। इससे किसी को अलग रखने की बात बिल्कुल नहीं है। बाबासाहेब अम्बेडकर जी के संविधान मुताबिक यह नया कानून है। बाबा साहेब अम्बेडकर जी ने नया कानून बनाने का अधिकार पार्लियामेंट को दे दिया है और उसके मुताबिक इस कलम को हटाकर जम्मू-कश्मीर को मजबूत करने की भावना से यह बिल लाया गया है। यहाँ पुदुचेरी को तमिलनाडु में जोड़ने का कोई विषय नहीं है। पुदुचेरी को अलग स्टेट का दर्जा दे दिया गया है। अभी उसको यूनियन टेरिटरी करके वहाँ के लोगों की रक्षा करने के लिए, वहाँ का आतंकवाद खत्म करने के लिए यह निर्णय ले लिया गया है। इसलिए, अमित शाह जी द्वारा जो यह बिल लाया गया है, इसका मैं अपनी पार्टी की तरफ से पूरा सपोर्ट करता हूँ और कांग्रेस पार्टी से अपील करना चाहता हूँ कि गुलाम नबी आज़ाद जी वहाँ के मुख्य मंत्री रहे हैं, यहाँ के हेल्थ मिनिस्टर रहे हैं, कांग्रेस पार्टी में उनका बहुत ऊपर का पद है और अभी अध्यक्ष के बारे में - - मतलब, अगर आपको अपोजिशन की लीडरशिप भी मिले, तो अच्छी बात है। इसलिए, आपके बारे में हमको आदर है। आपका नाम आज़ाद है, तो जम्मू-कश्मीर और लद्दाख को आज़ाद करने की भूमिका हमारी है। हम जम्मू-कश्मीर पर कोई इमरजेंसी नहीं लगा रहे हैं। हमें वहाँ के लोगों की रक्षा करनी है, इसीलिए यह बिल लाया गया है। आपकी तरफ से भी इसको सपोर्ट किए जाने की आवश्यकता थी। आप लोग वेल में बैठे थे। आप लोग बहुत देर तक वेल में बैठे। ये कितना टाइम तक बैठे? मतलब, आप एक घंटा बैठे। ठीक बात है, आपको वेल में बैठने का अधिकार है। मैं आखिर में इतना ही कहना चाहता हूँ।

[Shri Ram Das Athawale]

"नरेन्द्र मोदी सरकार ने 370 कलम को हटा दिया है और अमित शाह ने कांग्रेस वालों को कुछ टाइम तक बैल में बिठा दिया है।"

भारत के लोगों की जो भावना थी कि अलग से 370 नहीं होनी चाहिए, तो उसको हमने मिटा दिया है और "पाकिस्तान जिन्दाबाद" बोलने वालों का राज़ हटा दिया है। यह काम हम लोगों ने किया है, इसलिए मैं इस बिल का पूरा समर्थन करता हूँ।

भारत मजबूत रहेगा, जम्मू-कश्मीर हमारे साथ रहेगा। हम जम्मू-कश्मीर के एक भी आदमी पर आँच नहीं आने देंगे। जो आतंकवादी नहीं है, उसका हम संरक्षण करेंगे और जो आतंकवादी है, उसको जेल में डालेंगे। यह काम करने के लिए हमारा यह कलम आया है। मैं अमित शाह साहब का आभार व्यक्त करता हूँ कि आपने एक बहुत अच्छा-सा बिल लाया है। हमें देश की एकता को मजबूत करना है, इसलिए मैं अपनी पार्टी की तरफ से इस बिल का समर्थन करता हूँ। जय भीम, जय भारत, जय जम्मू-कश्मीर और लद्दाख।

MR. CHAIRMAN: Hon. Members, I was a little disturbed in the morning because on such an important Bill, I wanted that every section of the House should express their views, whether in support of the Bill or against the Bill, that is left to you, and then, send a message to the country that we had a very meaningful discussion. But, unfortunately, for whatever reasons, I don't want to go into them, for some time, that could not happen. Subsequently, I am happy that the House resumed discussion, and all parties are expressing their viewpoint. Though the time is over, I have decided that I will give time to some of the Members who want to speak now. And, of course, I have got some important names, like Shri Kapil Sibal from the Congress, and if any other Member is left out, he can send a slip—not four-five Members from the same party—if any party, any individual, any group is left out, they can send a slip to me. I will go through it also. And then, the Minister also, if they want to speak, if at all, I will give permission. Then, I will call them also. Now, Shri Kapil Sibal.

SHRI KAPIL SIBAL (Uttar Pradesh): Mr. Chairman, Sir, I thank you for giving me this opportunity to speak.

MR. CHAIRMAN: You will have seven to eight minutes.

SHRI KAPIL SIBAL: Yes, Sir. I will finish in seven to eight minutes.

MR. CHAIRMAN: That is what you suggested.

SHRI KAPIL SIBAL: Very kind of you, Sir. Sir, today, is not a day to go back into history. Today, is also not a day when we should be talking about law because, today,

is a day when we should be thinking about why we are here; what the Constitution-makers thought when they had framed this Constitution; why are we a democratic nation; what should democracy involve; these are questions that we need to ask ourselves today. Sir, I know that the Bill will be passed because you have manufactured a majority. Therefore, we can do nothing about that. While you call this a moment which is historic, only history will judge whether it is historic or not. क्योंकि इतिहास बताएगा कि क्या यह इतिहास पर धब्बा था, क्या संघीय ढांचे पर धब्बा है, क्या हमारे संविधान की रूढ़ि को आपने खत्म करने की कोशिश की, ये फैसला अब इतिहास करेगा। मुझे याद है, इतिहास की बात है कि हम समझते हैं कि पंडित नेहरू जी की वजह से कश्मीर हमारे पक्ष में आया, अगर Redcliff Award न होता, हमें गुरुदासपुर नहीं दिया जाता और जो majority का principle था, उसको अपनाया जाता, तो शायद कश्मीर हमारे पास कभी नहीं आता, लेकिन असलियत तो यह है कि Redcliff Award के द्वारा हमें गुरुदासपुर मिला, हमें वह लिंकेज मिला और उसकी वजह से जम्मू-कश्मीर हमारे पक्ष में आया और मुझे याद है कि उस समय सरदार पटेल साहब होम मिनिस्टर थे। धारा 370 वही लाए, सरदार पटेल साहब ही धारा 370 लाए। उस समय जो चर्चा हो रही थी कि \* लेकिन ...(व्यवधान)...

MR. CHAIRMAN: Sibalji, my suggestion is, like Jawaharlal Nehru ...(Interruptions)... आप एक मिनट बात सुनिए, बैठ जाइए। मैं समझाऊंगा, आप बैठ जाइए। ...(व्यवधान)... Like Jawaharlal Nehru, Sardar Patel was also our Deputy Prime Minister. Better we avoid controversies because he is no more.

SHRI KAPIL SIBAL: I am just saying that this is part of history. I am not saying anything myself.

MR. CHAIRMAN: Then they will try to say something else! ...(Interruptions)... Go to other issues.

SHRI KAPIL SIBAL: I don't want to waste the two-three minutes that I have. Sardar Patel was clear that Junagadh must come to India even though the ruler was a Muslim and he wanted to go to Pakistan. Sardar Patel was clear. The Kashmir ruler wanted to come to India and because of Nehruji it happened, We won Kashmir. The point that I was making is the Congress people won Kashmir. ...(Interruptions)...

श्री भूपेन्द्र यादव (राजस्थान): सर, मेरा एक विषय है।

MR. CHAIRMAN: There can be difference of opinion. Let us leave it. ...(Interruptions)... We are concluding the debate.

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\* Expunged as ordered by the Chair.

**श्री भूपेन्द्र यादव:** सर, मेरा एक विषय है।

SHRI KAPIL SIBAL: Sir, I am not yielding.

MR. CHAIRMAN: He is not yielding. मैं आपको बाद में मौका दूंगा। भूपेन्द्र जी, ऐसे नहीं... Kapilji, you are a very senior person. Please move on. Otherwise, यही होगा unnecessarily.

SHRI KAPIL SIBAL: I only said that we won Kashmir. Today, you have lost Kashmir.

MR. CHAIRMAN: That is your point, it is okay.

SHRI KAPIL SIBAL: We have won Kashmir, you have lost Kashmir. How many people will you name as individual terrorist under the UAPA in Kashmir ...*(Interruptions)*...

**श्री सभापति:** मैं आपको मौका दूंगा, आप चिंता मत कीजिए।

SHRI KAPIL SIBAL: That is what is going to happen. ...*(Interruptions)*...

**श्री सभापति:** प्लीज़ आप बैठ जाइए। राम नारायण जी, आप बैठ जाइए। It is not going on record. Nothing will go on record except whoever I permit. ...*(Interruptions)*... Bhupender Yadavji, please sit down. You can raise your point of order afterwards. Let him conclude.

**श्री कपिल सिब्बल:** कहने की बात यह है कि संविधान के प्रति और लोकतंत्र के प्रति आप सुबह 11.00 बजे एक ऐसा बिल ला रहे हैं और फिर कहने जा रहे हैं कि हम उस पर चर्चा करें, जब हमें मालूम ही नहीं है कि बिल में लिखित में क्या है। आप कहते हैं कि हम इसको लोकतंत्र कहते हैं। ...*(व्यवधान)*... यह लोकतंत्र की definition है कि बिना बताए सुबह 11.00 बजे आप बिल ले आएँ और फिर कहें कि इस पर चर्चा करो, तय करो और अच्छी डिबेट होनी चाहिए, अच्छी डिबेट कैसे हो? जब आप हमें बताएंगे ही नहीं कि बिल में क्या रखना है, कोई नोटिस नहीं देंगे, तो उस पर हम क्या चर्चा करेंगे? आपको मालूम है कि चर्चा करने की ज़रूरत नहीं है, क्योंकि आपके पास नम्बर्स हैं, आप चर्चा करना चाहते ही नहीं हैं। इसमें कई ऐसे प्रावधान हैं, जो कानून के खिलाफ हैं, लेकिन उसके बारे में नहीं जाना चाहता। मैं आज केवल इतना कहना चाहता हूँ कि यह डिबेट कैसे possible है? हम इस पर क्या चर्चा करें? दूसरी बात यह है कि आप इतनी जल्दबाजी क्यों कर रहे हो? आपने कभी किसी से सलाह की, वहां के स्टेकहोल्डर्स के साथ सलाह की, वहां के Members of the Legislature के साथ सलाह की, हमारी पॉलिटिकल पार्टीज़ के साथ सलाह की, अपॉज़िशन के साथ सलाह की। आप धारा 370 खत्म करने जा रहे हो, सलाह के बिना खत्म करने जा रहे हो, क्योंकि आपको मालूम है कि आपके पास नम्बर्स हैं,

आपके पास आंकड़े हैं, हाउस में आंकड़े हैं। क्या डेमोक्रेसी का मतलब यही है। आंकड़ों से डेमोक्रेसी चलेगी। आप 'सब का साथ, सब का विकास और सब का विश्वास' की बात करते हो, तो आप हमारे प्रति यह विश्वास रख रहे हो और यह साथ दे रहे हो। आप अकेले चलोगे, क्योंकि आपके पास आंकड़े हैं और देश को पीछे छोड़ दोगे। आप कल किसी भी स्टेट की बाउंड्रीज को बदल सकते हो। आप किसी भी स्टेट का dissolution करके, उसकी असेम्बली को dissolve करके ...(व्यवधान)...

MR. CHAIRMAN: Please conclude.

**श्री कपिल सिब्बल:** किसी भी territory को किसी के भी साथ मिला सकते हो और आप यह बिल 11.00 बजे ला सकते हो।

MR. CHAIRMAN: Please conclude, Kapilji.

**श्री कपिल सिब्बल:** सर, अभी 6 मिनट भी नहीं हुए हैं। दूसरी बात, मैं आपसे केवल इतना ही आग्रह करूंगा कि ...(व्यवधान)...

SHRI V. VIJAYASAI REDDY (Andhra Pradesh): Sir, just like Sibalji has spoken of the other party, let him ask himself about what they have done in the case of the AP Reorganisation Act. What have they done?

SHRI JAIRAM RAMESH: It went back to the Assembly. The draft was prepared.

MR. CHAIRMAN: Let him conclude. Mr. Reddy, let him conclude. I am also a witness. Kapilji, please conclude. Shri Vijayasai Reddy, I am also a witness.

**श्री कपिल सिब्बल:** सर, मैं केवल इतना ही संकेत देना चाहता हूँ कि अगर आप समझते हो कि यह ऐतिहासिक दिन है, तो मुझे ऐसा लगता है कि आपके मन में ऐसे कई ऐतिहासिक दिन आगे भी आने वाले हैं। आप जिस तरह से नेशनल रजिस्टर की बात कर रहे हो, सिटीज़न्स की बात कर रहे हो, ऐसा न हो कि आप ऐसे एजेंडा से चले, जो संविधान की बुनियाद को खत्म कर दे। ...(व्यवधान)...

MR. CHAIRMAN: What is it, Mr. Reddy?

**श्री कपिल सिब्बल:** आप यह जो कदम उठा रहे हो, यह संविधान की बुनियाद को खत्म करने जा रहा है और आज हम आपको संकेत देना चाहते हैं कि हम यहां खड़े होकर संविधान की रक्षा करेंगे, चाहे आप कुछ भी कर लीजिए।

MR. CHAIRMAN: What is it, Mr. Reddy?

**श्रीमती कान्ता कर्दम** (उत्तर प्रदेश): आप ...(व्यवधान)...

**श्री सभापति:** मैडम, आप बैठ जाइए। आप चिंता मत करिए। दो मिनट में संविधान इधर-उधर नहीं होने वाला है। आप चिंता मत करिए, कुछ नहीं होगा। देश में बुद्धिमान लोगों की संख्या की कमी नहीं है। सब को मालूम है कि इतिहास क्या है? यदि डिबेट में किसी ने कुछ कहा, तो तुरंत उसके ऊपर react करने की जरूरत नहीं है।

MR. CHAIRMAN: What is it, Mr. Reddy? What are you saying? I have been told that you have spoken. What is the question that you are asking?

SHRI V. VIJAYASAI REDDY: Sir, today morning, your good self waived off all the relevant rules and allowed this subject. When Derek was speaking, he said you have 'circumvented'. It is not circumvention. Your good self has waived it off. So, 'circumvention' is not a correct word. That has to be expunged and it has to be replaced with 'waiver'.

MR. CHAIRMAN: Now, Shrimati Nirmala Sitharaman.

SHRI BHUPENDER YADAV: Sir,...

MR. CHAIRMAN: Mr. Bhupender Yadav, if you have a point of order, then you can speak. Otherwise, don't reply.

**श्री भूपेन्द्र यादव:** सर, मेरा प्वाइंट ऑफ ऑर्डर 238(4) है। कोई भी सदस्य, जब सदन में अपना विषय रखता है, तो विषय इस प्रकार का नहीं जाना चाहिए कि वह काउंसिल की ओपिनियन बने। श्री कपिल सिब्बल जी, इस सदन के विद्वान सदस्य हैं, लेकिन मैं आपके माध्यम से मैं यह कहना चाहता हूँ कि भारत की एकता के प्रति और भारत रत्न सरदार वल्लभभाई पटेल जी का भारत की एकता में बड़ा योगदान रहा है। यह कोई काउंसिल का expression नहीं है, अगर कांग्रेस पार्टी का कोई stand है, तो श्री गुलाम नबी आज़ाद जी बता सकते हैं, लेकिन हम सदन के नाते उनके प्रति जो वक्तव्य किया गया है, इसकी भर्त्सना करना चाहते हैं। इसको निकाला जाए।

MR. CHAIRMAN: Shrimati Nirmala Sitharaman. ...*(Interruptions)*... Please sit down. No, no; I have not allowed you. I called him because you raised it and he quoted a rule. I was going through it. Before my response, you started responding to him. I suggest to the Members not to respond to each other. If you have a problem, you seek my permission and, then, I will look into it.

THE MINISTER OF FINANCE; AND THE MINISTER OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN): Mr. Chairman, Sir, I thank you very much for giving me the opportunity to participate in this debate. It is a historic debate. In fact, it is something which this country has been waiting for the last seventy years. Even as this has been going on since morning, many hon. Members have been receiving messages from different parts of the country saying that they are extremely happy that this Government has taken up this historic step with conviction to enable a greater integration of Jammu and Kashmir into the country.

This is a major step. It is also a step which is a result of a lot of consultations. I know many hon. Members in the opposition asked, 'Have you had any consultation at all?' I would like to draw their attention to say under the Manifesto of the BJP, consultations did happen, not just this time. It has been one of the commitments of the party since the time of Jan Sangh. And, Sir, if you take the name of Professor and youngest Vice-Chancellor and Minister Shyama Prasad Mukherjee who was part of the United Ministry headed by Shri Pandit Jawharlal Nehru, who took up this cause and, we all know, he lost his life in a very, very suspicious circumstances, all in the name of keeping one India, one Constitution —one Samvidhan and one Pradhan. So, that is the kind of core belief that Jan Sangh and, subsequently, the BJP has. It is only as a result of constant consultations, discussions with people concerned and even as latest as 2019 Manifesto for the Lok Sabha elections, we elaborately mentioned the need for abrogation of Article 370. All this has not gone without consultations. And, therefore, don't think that we have popped it out or suddenly hatched a rabbit from a cap; not at all. This has been going on for a long time and all of us have been talking about it. This is one thing.

Secondly, haven't we seen, over the years, very progressive legislations? Some of them have even taken place during the Congress time, like the 73rd and 74th Constitution Amendment Acts. Did they implement effectively from the same time in the rest of the country? No. There had to be a lot of persuasion, in spite of the merit of the issue, to make sure that such progressive legislations which are happening in the entire country are yet to be implemented in Jammu and Kashmir. The one which all of us have been talking about for several years is the equal rights for women, which is not even today being implemented in Jammu and Kashmir! Sir, girls born in Jammu and Kashmir are denied their property rights even as they get married to people settled

[Shrimati Nirmala Sitharaman]

outside J&K! It is a gross injustice and that gross injustice has never been addressed with sincerity. Had only such kind of injustice been addressed, even before we took it up today, the House would not have to see the scenes that it saw today.

Sir, I can tell you, even with many of us travelling to Jammu and Kashmir, we have seen how SC, ST and *Bakarwals* about whom all of us speak never got their rights when compared to the SC and ST in the rest of the country. Why should the special status of Jammu and Kashmir start and end with discrimination against women, discrimination against SC, discrimination against ST? If that is the special status, I don't think any one of us in this House can be proud of that Jammu and Kashmir with a difference with inequalities so profoundly written on its face. At least because of that, hon. Members will forget the difference that they had otherwise, ideologically, and come together today to say that we could not do it, but we are happy that you are doing it. We are with you, while you are doing it.

To give a message to the entire country about the 1994 Resolution passed by the Lok Sabha and this very House that Jammu and Kashmir being an integral part of India, that it is not just Jammu and Kashmir which is with India now, but also that part of Jammu and Kashmir which is under illegal occupation of Pakistan. It was a resolution passed in the Parliament. If that is truly a resolution passed unanimously, shouldn't we be keeping the letter and spirit of passing of that resolution? So, neither from the point of view of human rights, nor from the point of view of equal rights for women nor from the point of positive, affirmative action for SCs and STs, do we want to talk about Jammu and Kashmir? ... but we want to talk about it because we created this whole hype that the 'special status' is so sacrosanct that even if it denies human rights, we will be with it. I am sorry, Sir, we have heard several times, people in Ladakh, who live in a very large area, where the population is so sparse, having been demanding that they want a status of Union Territory because it was too difficult to be administered. We have heard it over and over again. But, we did not take any step. Today, I am glad, after what is happening in this House, and later in Lok Sabha, we will be able to meet that aspiration of every Ladakhi for a separate Union Territory for them.

Lastly, I am glad to say that a Union Territory with an elected legislature for Jammu and Kashmir, inclusive of parts of Kashmir that are occupied by Pakistan, and the Union Territory to take care of the needs of Ladakh, from the point of view of the

aspirations of the people, from the point of view of development —today we call Kashmir 'Paradise'; we all want it to be maintained with its pristine beauty; but, not one person is willing to go and invest money, even to build a hotel there to receive the tourists; no investment is happening in Jammu and Kashmir, unless we take this step, I am very grateful that the hon. Prime Minister has guided us, and the hon. Home Minister has brought this Amendment Bill —and, with this development, I am sure the true development and integration of Jammu and Kashmir will happen now onwards. Thank you, Sir.

SHRI JOSE K. MANI (Kerala): Sir, in Article 370 and 35(A), where the terms and conditions for the bilateral treaty that made accession possible, where is the provision for a plebiscite? This is a historic wrong being done to a State, promised autonomy in its working and decisions. The dissolution of the Constituent Assembly makes sure that the President does not need to consult representatives of the people of Jammu and Kashmir. Moreover, Article 3 of the Jammu and Kashmir Constitution declares Jammu and Kashmir to be an integral part of India. In the Preamble to the Constitution, the object of the constitution of Jammu and Kashmir is to further define the existing relationship of the State with the Union of India, as its integral part thereof. Moreover, the people of the State are referred as permanent residents, not citizens. Article 370 is not an issue of integration, but of autonomy. Those who advocate its deletion are more concerned with the uniformity, rather than integration. Much like the current civil agitation in Hong Kong, that is, the influence of the mainland China, we are moving close to creating States, fomenting with anger, and being forcibly made into Union Territories and there are sighs and screams of dissent among its citizens. Why has Section 144 been imposed if the Government is going along with the wishes of the citizens of Jammu and Kashmir? Should it be a cause of separation?

Let me conclude by saying that the Government should be more concerned about integration than uniformity.

Thank you.

SHRI AMAR PATNAIK (Odisha): Thank you, Sir, for allowing me to make a presentation on this topic.

As has already been spoken, there comes a time in the life of a nation when momentous things happen. And, this is one such momentous thing, one historic thing. But, as rightly said, whether history will judge it in a way that the Government would

[Shri Amar Patnaik]

like to believe that it has brought about a sea change, or, it will be counter-productive, will be judged in future. But, there is definitely one difference that is there in this particular Resolution. In the history of this nation, there have been incidences; there have been moments which have divided the country. But this is one Resolution where people of a particular area are being integrated into the mainstream. Article 370 was basically between Kashmiris and the Indians. This has, actually, brought them together. Now, the question is: Whether Article 370 which was there in Jammu and Kashmir, should that not have been there for the North-Eastern people of India, could that not have been there for Sikkim? So, there is, probably, no justification for Article 370 in the beginning, despite being whatever be the narrative. Now that we have come to a stage of passing the Resolution, the Biju Janata Dal feels that this is a time to move forward. There are two aspects to it. One is the Article 370 abrogation and the second one is Reorganisation. Reorganisation of the State has taken place many times before in this country. Out of the two important things that I have to point out, one is elections. The democratic process should return to Jammu and Kashmir very, very early. The people should believe in the democratic process; only then, the fruits of this change, this historic change, will be reaped by the country.

The second aspect is development, that everyone is talking about, for the Kashmiris. That should reach them. That should not reach to a group of people who burn schools and, at the same time, send their children abroad for studies, to a group of people who garner all the benefits, but do not give benefits to the people who are, actually, poor, who do not get jobs. So, for this development, it is proposed that the transitional phase, the transitional clauses, which have been written to be implemented within 12 months, 6 months or 9 months, should, actually, get implemented. Only then, the confidence of the Kashmiri people on these changes will be felt. They will, actually, come into the mainstream, into the Indian national flow or the Indian national development process, and all the rules, all the benefits that come to rest of India would probably go to them. Thank you, Sir.

SHRI VIVEK K. TANKHA (Madhya Pradesh): Sir, I am on a very serious note; while Ghulam Nabiji presented the historical perspective of Kashmir, Chidambaram Sahib presented the constitutional perspective also. I have a perspective which is personal to me and which also has a connect with the historical perspective. I am a

Kashmiri *pandit*, maybe the only Kashmiri *pandit* in Rajya Sabha today. Over a period of 100 years, we know how Kashmiri pandits migrated out of Kashmir. The last big exodus started after 1990. Since yesterday, the whole night, Kashmiri pandits have not slept. They did not know what is going to happen in Kashmir. This is not a story; this is not a fiction. From all over the world, I was getting telephone calls and messages. The problem that I see now is that we have tried to resolve the issue the BJP way. The BJP way was not the way where stakeholders were taken into confidence, because as Advocate General, I know how stakes are divided. There is a Resolution passed by the State Assembly. It is carried to the Parliament. Then, if Parliament says 'yes', it goes back to the State. I saw it in Madhya Pradesh. I was Advocate General there. We drafted the law at that time, the 2000 Reorganisation Act. There is a whole process of integration that takes place. Now, I don't know, you have created Union Territories. Can all the Kashmiri pandits, actually, go back? Will they be able to go back? Maybe, if the stakeholders were consulted, there was better bonhomie in bringing this whole enactment or doing this legislative action; that may have been possible. During the lunch break, I was talking to them again. All of them are sceptical whether they can actually go back! All I am saying is, maybe, we missed out on a very historic consultative process in this whole issue. If the Assembly had been in session there, the Assembly could have been taken into confidence. If it was done with the consent of all, which is what the Constitution envisages, people outside and the people who are yearning to go back to their homelands would have been happier. Thank you.

MR. CHAIRMAN: Shri Prakash Javadekar. ...*(Interruptions)*... Please focus on the issue. ...*(Interruptions)*...

पर्यावरण, वन और जलवायु परिवर्तन मंत्री, तथा सूचना और प्रसारण मंत्री (श्री प्रकाश जावडेकर): सभापति महोदय, मुझे बहुत खुशी है कि आज यह सदन एक ऐतिहासिक काम कर रहा है। ...*(व्यवधान)*...

MR. CHAIRMAN: Whoever is missed out and whoever has given the name, I am going through that. ...*(Interruptions)*... Everybody has got an angle. ...*(Interruptions)*...

श्री प्रकाश जावडेकर: मेरे पास सूचना और प्रसारण मंत्रालय भी है, तो इससे पहले मैं खबर बताता हूँ। ...*(व्यवधान)*...

MR. CHAIRMAN: What is wrong? Why are we making such comments? If the Minister has gone to the other House, what is wrong? He has not gone to his house? ...*(Interruptions)*...

**श्री प्रकाश जावडेकर:** खबर यह है कि कश्मीर में शांति भी है और लोग आज के उपाय के साथ में भी हैं। देश भर में और दुनिया भर में इस कदम का स्वागत हो रहा है, क्योंकि 70 साल से कश्मीर की जनता के साथ जो अन्याय हुआ है, वह अन्याय आज खत्म हो रहा है। इसलिए लोग इसका स्वागत कर रहे हैं। मैं तीन साल तक शिक्षा मंत्री था। ...(व्यवधान)...

MR. CHAIRMAN: Please don't make comments while sitting. We are not doing justice to ourselves.

**श्री प्रकाश जावडेकर:** कपिल जी भी जानते हैं कि वहाँ Right To Education लागू नहीं है। वहाँ ऐसे अनेक कानून लागू नहीं थे। यहाँ गरीब परिवार में जन्म लेने वाले छात्रों को प्राइवेट स्कूलों में 25 फीसदी प्रवेश मिलता है। अच्छे स्कूलों में, प्राइवेट स्कूलों में उनको निःशुल्क प्रवेश मिलता है और उनको अच्छी शिक्षा का लाभ होता है। कश्मीर के छात्रों ने क्या गुनाह किया है कि उनको यह लाभ नहीं मिलता है, यह सवाल मुझे हमेशा सताता रहा। ऐसे एक नहीं, अनेक कानून हैं।

आज जैसा हमारे साथियों ने रिजर्वेशन के बारे में बताया कि वहाँ Scheduled Castes का, Scheduled Tribes का, बक्करवालों का, बाकी लोगों का रिजर्वेशन नहीं मिलता था। क्यों नहीं मिलता था? ...(व्यवधान)...

विपक्ष के नेता (श्री गुलाम नबी अज़ाद): Scheduled Castes का रिजर्वेशन है।

† قائد حزب اختلاف (جناب غلام نبی آزاد): شیٹول کاسٹ کا رزرویشن ہے۔

**श्री प्रकाश जावडेकर:** Scheduled Castes का है, लेकिन यह अनेक वर्गों को क्यों नहीं मिलता, ...(व्यवधान).... क्योंकि मैं बता रहा हूँ, political है। ...(व्यवधान).... एक मिनट, ...(व्यवधान).... आर्टिकल 370 के बारे में जैसा हमारे साथियों ने बताया, उस समय कहा गया था कि it is a transient provision, यह समाप्त होगी। अब 70 साल से ज्यादा कितना समय चाहिए? सभापति महोदय, इसमें सबसे महत्वपूर्ण बात है कि इसी एक 370 ने जम्मू-कश्मीर को पूरे देश से अलग रखा। देश के नागरिकों को जो सुविधाएँ मिलती हैं, कानून का जो फायदा मिलता है, वह कश्मीर के हमारे भाई-बहनों को नहीं मिलता, इससे दुर्भाग्यपूर्ण क्या हो सकता है! एक देश में दो विधान, दो निशान, दो प्रधान, यह कैसे चलेगा? फिर यह अलगाववाद क्यों बढ़ा, कभी तो एक बार झाँक कर देखिए, analysis करिए। आपने जम्मू-कश्मीर के लिए जिस तरह से अलग provision किया और लगातार अलगाववाद की एक नई भावना पैदा हुई, वह भी उसका कारण है, यह हमें समझना चाहिए।

Constitution बनाते समय भारत में भी Constituent Assembly थी, लेकिन जैसे ही पार्लियामेंट की स्थापना हुई, Constituent Assembly खत्म हुई। उस समय किसी ने यह नहीं

†Transliteration in Urdu Script.

5.00 P.M.

कहा कि अन्याय किया गया। इसलिए भारत के लिए जो अन्याय नहीं है, वही आज जम्मू-कश्मीर में लागू होता है, तो वह अन्याय कैसे होगा? कपिल जी को मालूम है कि RTE लागू होने के बाद जो शिक्षक अप्रशिक्षित थे, उन अप्रशिक्षित शिक्षकों को दो साल की D.Ed. करने की जरूरत थी। आज हमने देश भर में 44 लाख टीचर्स को यह शिक्षा दी। Now, they are well-equipped. लेकिन दुर्भाग्य है कि मैं कश्मीर के शिक्षकों को प्रशिक्षण नहीं दे सका।

श्री गुलाम नबी आज़ाद: वहां 60 साल से D.Ed. और B.Ed. हैं।

قائد حزب اختلاف (جناب غلام نبی آزاد) : وہاں ساٹھ سال سے ڈی۔ایڈ اور بی۔ایڈ ہیں۔

श्री प्रकाश जावड़ेकर: सर, जानकारी मेरे पास भी है, वहां सभी D.Ed. और B.Ed. नहीं हैं। ... (व्यवधान) ... कश्मीर की जनता और छात्र ... (व्यवधान) ...

SHRI GHULAM NABI AZAD: Jammu and Kashmir was the first to have B.Ed. and M.Ed. Ask your PMO. ... (Interruptions) ...

श्री सभापति: प्लीज, प्लीज ... (व्यवधान) ...

श्री प्रकाश जावड़ेकर: ऐसा है, आप जरा आरटीआई को देखिए। जिसको पांचवी तक के छात्रों को पढ़ाना है, उसको D.El.Ed. करना जरूरी होता है, लेकिन वहां पर नहीं थे। ... (व्यवधान) ... मैं आपको यह बताना चाहता हूँ कि कश्मीर के छात्र अध्ययन करना चाहते हैं। हम लोग 'प्रधान मंत्री स्कॉलरशिप्स' देते हैं। 1.5 लाख से 4 लाख रुपये तक की 5,000 स्कॉलरशिप्स मिलती हैं, जिससे वे देश भर में सही जगह शिक्षा प्राप्त करते हैं। जब हम सब छात्रों के साथ 5,000 स्कॉलरशिप्स के लिए संवाद करते हैं, उसमें 40-40 हजार छात्र आते हैं। उन सभी की यह इच्छा होती है कि हमें भी स्कॉलरशिप मिले, इसलिए हम अब स्कॉलरशिप्स की संख्या को बढ़ाने जा रहे हैं।

महोदय, मेरा आपके माध्यम से सदन के सभी सदस्यों से एक ही सवाल है, कोई मुझे इसका जवाब दे कि जो कानून देश भर के लोगों पर लागू है, जिस कानून के माध्यम से देश भर के लोगों को फायदा मिल रहा है, तो कश्मीर नागरिकों ने ऐसा क्या गुनाह किया है कि उनको उस कानून से फायदा नहीं मिले? जब इस देश के सभी नागरिक एक समान हैं, सबके लिए एक ही कानून है, तो अगर वही कानून कश्मीर में भी आता है, तो इसमें किसी को क्या आपत्ति हो सकती है? सारे देश में जैसा कानून है, वैसा ही कश्मीर में भी होगा। कश्मीर हमारे देश का बहुत अच्छा प्रदेश है, उसको भी विकास का समान अवसर मिलना चाहिए, यह हमें समझना चाहिए और इसीलिए आज यह बिल लाया गया है। अनेक पार्टियों ने इसके लिए समर्थन दिया है, लेकिन तीन-चार पार्टियों ने इसका समर्थन नहीं किया है। आज का दृश्य देखकर मुझे बहुत आनन्द हुआ। मैं कहता हूँ

[श्री प्रकाश जावडेकर]

कि आप लोग स्वयं देखें कि आने वाले 24 घंटों में बाहर क्या रिएक्शन होता है? मुझे विश्वास है कि कल जब यह बिल लोक सभा में जाएगा, तब आपके दल भी जरूर अपनी भूमिका बदलेंगे और लोगों की भावनाओं के साथ, लोगों की आकांक्षाओं के साथ आएंगे। वहां के लोगों में भी तरक्की की आकांक्षा है। आज भारत बदल चुका है। भारत के नौजवानों को, भारत के लोगों को अब तरक्की चाहिए। They want peace and progress, not terrorism. अलगाववाद और नहीं। अलगाववादियों को गिरफ्तार करके रखा गया, उनकी सेक्योरिटी को कम किया गया, तो कहां उसके लिए कोई आन्दोलन या प्रदर्शन हुआ? कोई आन्दोलन नहीं हुआ, क्योंकि कश्मीर की जनता अलगाववादियों के साथ नहीं है। कश्मीर की आवाज हमेशा अच्छी तालीम, शांति और तरक्की चाहती है। वही तरक्की और शांति कायम करने के लिए आज ये तीनों-चारों बिल लाए गए हैं। मुझे लगता है कि आगे चलकर ये देश के इतिहास में मील के पथर साबित होंगे, इसलिए हम सबको इनका समर्थन करना चाहिए, यही मैं आपस सबसे अपील करूंगा। बहुत-बहुत धन्यवाद।

SHRI DEREK O'BRIEN (West Bengal): Mr. Chairman, Sir, it is. ...*(Interruptions)*...

MR. CHAIRMAN: Yes, Mr. Derek. ...*(Interruptions)*... Please. I have permitted him. I am presiding over the House and also deciding. Why are you worrying? Yes, Mr. Derek.

SHRI DEREK O'BRIEN: Thank you, Sir. I wish to quote two rules. The first is Rule 69(2). The Bill on the content about constitutional immorality —and why do we bring the constitutional immorality and the procedural *harakiri*? Sir, the procedural *harakiri* refers to Rule 69(2) because, as you said, you gave us the time, but in that limited time we could not move any other motion.

MR. CHAIRMAN: That has been already addressed. We have given four hours for the amendments.

SHRI DEREK O'BRIEN: Sir, now Rule 258; I must bring this to your notice.

MR. CHAIRMAN: Please don't raise issues in between unnecessarily.

SHRI DEREK O'BRIEN: No, Sir; I have a genuine problem. I am concerned about Members of Parliament from my party who left Kolkata at 6.00 a.m. to reach here by 8.30 a.m. to participate in the voting, but they have been diverted to Amritsar because of troop movement in Delhi.

MR. CHAIRMAN: So what? That happens to other people too sometimes.

SHRI DEREK O'BRIEN: Sir, please protect me. Delay this by half-an-hour so that our MPs can come because procedural *harakiri* is happening and constitutional immorality is happening.

MR. CHAIRMAN: Please do not make sweeping remarks. You have made a request. I would consider that. Now, the Minister has to come from the other House. So, we would have Special Mentions now, as I said in the morning, after that, we can resume. ...*(Interruptions)*... We have got eight-nine names here. It cannot be one side alone.

श्री सभापति: राम गोपाल जी, आप कुछ कहना चाहते हैं? बताइए।

प्रो. राम गोपाल यादव (उत्तर प्रदेश): सर, मैंने 2 मिनट का extra समय माँगा था। ...*(व्यवधान)*...

श्री सभापति: ठीक है, आप बोलिए। ...*(व्यवधान)*... प्लीज़। ...*(व्यवधान)*... हरेक व्यक्ति बोल रहा है। क्या बात है। What is this? ...*(Interruptions)*... Your Party's allotted time is over. ...*(Interruptions)*... Talk to your Parliamentary Affairs Minister. ...*(Interruptions)*... I have to deal with various Members in the House. ...*(Interruptions)*...

प्रो. राम गोपाल यादव: थैंक यू सर। अभी मैं सुन रहा था, जावड़ेकर साहब बोल रहे थे। ...*(व्यवधान)*... सर, मैं उन्हें सुन रहा था। ...*(व्यवधान)*... वे देश के बहुत जिम्मेदार मंत्री रहे और अभी भी मंत्री हैं। ...*(व्यवधान)*...

MR. CHAIRMAN: The House and the Chairman is at liberty to alter the timings and also adjust according to the situation that is required. Please understand this. ...*(Interruptions)*... राम गोपाल जी, आप बोलिए।

प्रो. राम गोपाल यादव: सर, अभी जावड़ेकर साहब बोल रहे थे। 11 साल तो ये भी सरकार में पूरी तरह से रहे हैं, तभी कुछ कर देते। सब पर इतना लांछन लगा रहे हैं कि अभी तक कुछ नहीं हुआ। 5-6 साल, 1 महीना, 13 दिन अटल जी रहे और 5 साल से मोदी जी रहे। दोनों बड़े नेता हैं। ...*(व्यवधान)*... ये इतने दिन रहे या नहीं रहे? तो सब पर लांछन मत लगाइए। आप भी उसके भागीदार हैं।

दूसरे सर, मैंने सुबह एक मामला उठाया था और माननीय गृह मंत्री जी ने उसका बहुत ही satisfactory जवाब दिया था। I was satisfied, लेकिन एक चीज़ मैं जानना चाहता हूँ। माननीय लॉ मिनिस्टर यहाँ हैं। वे हमें enlighten करें कि जब आपने Union Territories बना ली, तो भारतीय संविधान में 29 की जगह 28 राज्य और 7 की जगह 9 Union Territories लिखनी पड़ेगी। लिखनी पड़ेगी या नहीं लिखनी पड़ेगी? वह ऐसे ही लिख देंगे या संविधान में संशोधन करके, Schedule One में, जो पहली अनुसूची है, उसमें लिखेंगे? That's why I want to know this.

**श्री सभापति:** अभी होम मिनिस्टर नहीं हैं। उनके आने के बाद ही होगा। ...**(व्यवधान)**... The Law Minister is here.

**प्रो. राम गोपाल यादव:** सर, मैंने लॉ मिनिस्टर से ही पूछा है।

MR. CHAIRMAN: Ravi Shankarji, some enlightenment has to be there.

**विधि और न्याय मंत्री, संचार मंत्री, तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री रवि शंकर प्रसाद):** सर, माननीय राम गोपाल जी बड़े अनुभवी सांसद हैं, वरिष्ठ नेता हैं और लम्बे समय से सदन में हैं। जिस समय 3 प्रदेश बने थे, तब मैं भी था और आप भी थे। झारखंड, उत्तराखंड और छत्तीसगढ़, ये तीनों प्रदेश अलग-अलग कानून से बने थे। उन तीनों प्रदेशों के बनने के बाद जो नये प्रदेश बने, तो परिशिष्ट में भारत में प्रदेशों की संख्या बढ़ गयी। संसद के द्वारा साधारण कानून पारित करने के कारण ये जो नये प्रदेश बने, उसके परिणामस्वरूप शैड्यूल में परिवर्तन हो गया। तो शैड्यूल में परिवर्तन के लिए, कि स्टेट्स की संख्या 29 है या 28 है, कोई संवैधानिक संशोधन की आवश्यकता नहीं पड़ती है, क्योंकि सेक्शन 3 में यह साफ है। ...**(व्यवधान)**...

PROF. RAM GOPAL YADAV: I am satisfied.

**श्री रवि शंकर प्रसाद:** धन्यवाद, धन्यवाद।

MR. CHAIRMAN: We must really have such doubts to be raised meaningfully and then some response must come from the other side. This is the way we have to conduct ourselves. There is nothing wrong in it.

**श्री रवि शंकर प्रसाद:** सर, वैसे राम गोपाल जी मेरी बात मान लेते हैं। यह मेरी खुशकिस्मती है।

MR. CHAIRMAN: He is a gentle man, that is a problem! Now, I am taking up Zero Hour, giving a break to the Legislative Business for some time. After that, we will revert to the Legislative Business. Please try to understand. First name is of Dr. Sonal Mansingh, then Shrimati Shanta Chhetri, Shri Vijay Goel, Shri Ram Kumar Kashyap, Shri Rakesh Sinha, Shrimati Vandana Chavan...

KUMARI SELJA (Haryana): Sir, Kalitaji is number one. ...**(Interruptions)**...

SHRI JAIRAM RAMESH (Karnataka): Sir, you decided at 10.30 a.m. and at 11.00 a.m. you announced his resignation. What happened between 10.30 a.m. and 11.00 a.m.?

MR. CHAIRMAN: For information, I will tell you. I waited upto 10.30 a.m. But some of the notices which were given yesterday and Friday, I would have decided them beforehand also. Shri Jairam Ramesh is extra intelligent.

That is a problem. Sometimes, I am not able to cope with him. Please remember, on Friday, I said that whatever notices were given on Friday they would be valid for Monday also. You know my observation from the Chair at that time. Secondly, today morning, we had sent a Bulletin that this will be taken up in the evening. That is also there in today's Bulletin. He has now ceased to be a Member of the House on his own. He quit on his own. I also enquired from him. Now, Dr. Sonal Mansingh.

DR. SONAL MANSINGH (Nominated): Thank you very much for giving me this opportunity to speak on this historic day on this important debate.

MR. CHAIRMAN: No, no, you have given notice on "Two schemes for perennially providing natural mineral water and unpolluted water for our cities." We are not on Kashmir as of now. This is Zero Hour.

DR. SONAL MANSINGH: Okay, Sir. But, I will speak on art and culture. Then, I will connect it to...

MR. CHAIRMAN: Please get ready before that. Is Shrimati Shanta Chhetri there? You come back, Dr. Sonal Mansingh, check up; I will give you an opportunity.

DR. SONAL MANSINGH: I would like to connect the entire issue. I am not talking on the issue. I want to talk about the art and culture traditions of our country once again.

MR. CHAIRMAN: Please.

DR. SONAL MANSINGH: Sir, what is it!

MR. CHAIRMAN: You can only speak on a matter which is before the House. I will call you. Please sit down. Someone should tell her also what exactly the subject is. She might have given two, three notices. She may have forgotten. Now, Shri Vijay Goel.

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#### MATTERS RAISED WITH PERMISSION

##### Problems of unauthorised colonies and constructions in Delhi

श्री विजय गोयल (राजस्थान): सभापति जी, मैं सदन का ध्यान दिल्ली की समस्याओं की तरफ आकर्षित करना चाहता हूँ।